

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.986/91

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 26th day of April, 1996

Shri Joginder Nath
s/o Shri Hamim Rai
Retd. Supdt.
Stores Branch
Northern Railway
Baroda House
New Delhi
r/o 64 Arjun Nagar
New Delhi - 110 029.

... Applicant

(By Shri S.K.Sawhney, Advocate)

Versus

Union of India through

1. The General Manager
Northern Railway
New Delhi.

2. Shri Hans Ram
D.S.K.P.
Northern Railway
Shakurbasti.

3. Shri Singhara Ram
Supdt.(Construction)
Northern Railway
Kashmir Gate
Delhi.

4. Shri Lala Ram
Asstt. Controller of Stores
Baroda House
New Delhi.

5. Shri Tilak Raj
Asstt. Controller of Stores
Alambagh
Lucknow.

6. Shri Jyoti Ram Dahiya
Asstt. Controller of Stores
Northern Railway
Diesel Depot
Mughal Sarai.

7. Shri Ram Dhani
Asstt. Controller of Stores
Northern Railway
Alambagh
Lucknow.

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8. Shri Satya Parkash
Asstt. Controller of Stores (Arb)
Northern Railway
Baroda House
New Delhi.

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9. Shri Shiv Murat Lal
Asstt. Controller of Stores
Northern Railway
Baroda House
New Delhi.

10. Shri Parmeshwar Dean
Asstt. Controller of Stores
Northern Railway
Alambagh
Lucknow.

... Respondents.

O R D E R

Hon'ble Shri R.K.Ahooja, Member(A)

The proceedings in respect of this application were kept in abeyance pending the decision of the Hon'ble Supreme Court in J.C.Malik case.

2. The issues raised in this application have already received a ruling from the Hon'ble Supreme Court in cases of Union of India & Others Versus Virpal Singh Chauhan & Others (JT 1995(7) SC 231), R.K.Sabharwal & Others Versus State of Punjab & Others (1995(2) SCC 745) and J.C.Malik & Others Vs. Union of India & Others (1978(1) SLR 844 Allahabad High Court).

3. We have heard the learned counsel on both sides who agree that the matter can now be disposed of with a direction to the respondents to take further action in the light of the Supreme Court decisions in the aforesaid cases.

4. We accordingly dispose of this application with a direction to the respondents to take a decision in the light of the rulings given by the Supreme Court in the above mentioned cases.

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5. The parties will bear their own costs.

Similar decision is also taken in OA No.2899/92, 290/90, 906/91, 860/91, 2651/90, 857/91, 834/91, 1943/89, 413/90, 318/90, 1898/91, 1946/89, 2296/90, 1197/92, 988/91, 583/93, 1340/90, 2632/92, 589/91, 28/92, 1937/90, 2023/90, 2236/91, 987/91, 1868/90, 132/92, 2024/90, 1495/94, 731/92, 705/92, 103/91, 130/92, 1657/90, 2277/91, 1675/94, 1438/89, 2401/90, 2105/90, 848/89, 92/91, 936/90, 1738/90, 1393/91, 476/90, 2681/90, 1168/90 and 668/91.


(R.K. AHOOJA)
MEMBER(A)


(A.V. HARIDASAN)
VICE-CHAIRMAN(J)

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